



INDIAN LAW INSTITUTE

Announces

CLEA-MILAT Research Mentoring Programme (RMP)TM

- * Preparatory Training
- * Initiation of Research
- * Article / Project Writing

In association with



Commonwealth Legal Education Association (CLEA)
Menon Institute of Legal Advocacy & Training (MILAT)



CLEA- MILAT

Research Mentoring Programme (RMP)

Introduction

Department for Promotion of Industry and Internal Trade's (DPIIT's) Model Guidelines on Implementation of IPR Policy for Academic Institutions, 2019 envisaged fostering creativity and innovation in the areas of technology, sciences and humanities by nurturing new ideas and research in an ethical environment in Universities and Colleges. National Education Policy (NEP) 2020 has also emphasised adequately on value-based research and quality research in higher education and professional courses to make India a preferred destination for international students and hub of innovation. It envisages a framework to establish and nurture world class institutions/ universities to attract students and members of faculty; and facilitate research-intensive courses designed to have a new knowledge economy.

Research is integral to the scheme of meaningful legal education. Researchers have to undertake research projects and handle various aspects like research planning, conducting research, writing research reports and presenting these in the form of articles, all of which require special skills. These research skills are also essential for law teachers not only for conducting research for their career progression but also for equipping students for the legal profession. Researchers have to adopt scientific methods for credible results. In particular, legal research is a prerequisite for various career options which a law student may choose to take after completion of B.A. LL.B. (Hons.) or LL.B Degree namely, Advocate arguing matters in court; solicitor providing legal advice; jurist analyzing laws and judgments; corporate law practitioner advising and representing corporates; member of judicial services deciding on matters; academician training students in law or researcher engaging in legal research. For any of the above roles, a thorough understanding and application of research skills is of utmost importance. CLEA and MILAT are committed to encourage and mentor the law teachers and researchers continuously by providing necessary academic support and imparting training in the necessary skills to enable them to execute projects confidently and successfully.

Mentoring Program:

The idea of Research Mentoring Programme has been conceived and formulated by **Prof. (Dr.) S. Sivakumar**, Senior Professor, Indian Law Institute, New Delhi / Former Member, Law Commission of India, who will also be the lead mentor. Experienced and dedicated resource persons would be associated with this programme to continually interact and guide the participants. There will be evaluation and feedback of the projects by a panel of experts. The RMP would provide ample opportunity for young teachers and researchers not only to get hands-on experience of research but also to interact with their senior law fraternity members, discuss issues, share experiences and learn more. **All Rights of RMP are reserved with the Lead Mentor and CLEA- MILAT.**

About the program

The Research Mentoring Programme (RMP) has been envisaged with two-fold objectives: (a) to educate and train the young educators/ researchers of tomorrow in the field of law and (b) to create institutional infrastructure to have research-intensive curriculum and legal pedagogy. The RMP will be in the following three phases spread over 8-10 Weeks with academic inputs and support provided through physical or virtual mode or both:

- i) Preparatory Training
- ii) Initiation of Research
- iii) Project Writing and Testing the Data

First Phase – Preparatory Training

The First Phase of the programme is dedicated to train the young research Scholar/ Young faculty members and equip them with skills and knowledge for preparing/ formulating the research proposals. This will spread over 1 week with interactive teaching/ workshop sessions. (Duration – 1 week)- Physical

Second Phase – Beginning of Research

The Second Phase begins with the formulation of research proposal with the help of allotted mentors. The participants will finalise the

proper research plan and work out the modalities. By using the accepted tools for data collection, the researchers will collect, analyse and interpret the data.(Duration – 3-4 weeks.) (Distance Mode/From the respective Work Place)

Third Phase – Project Writing & Testing the Data

In the last phase, the Researcher will start writing the article/report using the material collected, analyse with the guidance of Allotted mentor. Once the draft article/ Report is ready, it is the duty of the Researcher to submit the research article/report before the last date of submission. 3-4 weeks (Distance mode/ from the respective work place).

Expected Outcome of RMP

- * Better Understanding of legal research
- * Familiarity of methods and methodologies
- * Enhancement of the writing skills/writing article
- * To come with publishable quality research article.

Structure and Schedule of the Research Mentoring Programme

First Phase – Preparatory Training	(October 31st 2022- November 06, 2022)
Monday – Friday	(Lecture Session/ Workshops)
Saturday-Sunday	(Use of Library resources)
Second Phase – Beginning of Research	Three- Four Weeks (Distance Mode/ From the respective Work Place)
Third Phase – Project Writing & Testing the Data	Three- Four Weeks (Distance Mode/ From the respective Work Place)
Submission Deadline of the Article/ Report Writing	First Week of January 2023

Eligibility:

- 1. Doctoral Scholar of any university who have registered for Ph.D. in law Or**
- 2. Young Law teachers who have less than five years of teaching experience.**

PANEL OF MENTORS INCLUDES

Shri R. Venkataramani

Senior Advocate, Supreme Court of India/ Former Member, Law Commission

Prof. (Dr.) A. Lakshminath

Former Vice-Chancellor, Chanakya National Law University, Patna

Prof. (Dr.) B. C. Nirmal

Former Vice-Chancellor, NUSRL, Ranchi

Prof. (Dr.) Satish Sashtri

Dean, Faculty of Law, Mody University, Lakshmanagarh

Prof. (Dr.) Manoj Kumar Sinha

Director, Indian Law Institute

Prof. (Dr.) Lisa P. Lukose

Professor, University School of Law and Legal Studies (USLLS)
GGS Indraprastha University

Prof. (Dr.) G. Mallikarjun

Former GM RBI/ Professor CIJER

Dr. P. Puneeth

Associate Professor, JNU, New Delhi

Dr. Deepa Kharb

Assistant Professor, Indian Law Institute, New Delhi/ RMP Co-ordinator

Prof. (Dr.) S. Sivakumar

Lead Mentor & Director, Research Mentoring Programme (RMP)



Indian Law Institute (ILI)

The Indian Law Institute [ILI] was set up in 1956 as an autonomous body registered under the Societies Registration Act, 1860. 'Cultivating and promoting the science of law and contributing substantially in reforming the administration of justice, so as to meet the socio-economic aspirations and needs of the people through law and its instrumentalities' are the prime objectives of the ILI. The Institute has achieved the stature of being a premier centre of national and international legal research and studies, in which the lawyers from all branches of the profession, judges, government officials and academicians have been participating. It is a UGC-recognized centre for refresher and orientation programmes. The Chief Justice of India is the Ex-officio President and Prof. (Dr.) Manoj Kumar Sinha is the Director.



MILAT

Menon Institute of Legal Advocacy & Training (MILAT):

MILAT was set up by Prof Menon's students and well-wishers as an educational non-profit society for legal education, training, research and extension activities for legal personnel with an objective of skill development, professional training, building legal awareness and legal reform. Prof N. R. Madhava Menon was the first Chairman of MILAT. Prof. (Dr.) S. Sivakumar is the current Chairman. MILAT, in association with Bar Council of India, State Bar Councils and various law schools across the country, conducts professional development training programmes on legal education and legal advocacy for law teachers and advocates. These training programmes have created a cadre of well-trained lawyers, legal professionals, law teachers and researchers in India.



CLEA Commonwealth Legal Education Association (CLEA):

Founded in 1971, CLEA is a Commonwealth-wide body which fosters and promotes high standards of legal education in the Commonwealth. CLEA has regional Chapters and Committees in South Asia, Southern Africa, West Africa, the Caribbean and Europe. The goal of CLEA is to make legal education socially relevant and professionally useful by developing law curricula and teaching methodologies; supporting continuing legal education and distance learning programmes etc. The Commonwealth Institute for Justice Education and Research (CIJER) has been set up at Lloyd Law College in 2017, under the auspices of Commonwealth Legal Education Association CLEA – ASIA, to serve as a dedicated research wing. Prof. David McQuoid- Mason is the President CLEA and Prof. (Dr.) S. Sivakumar is the President CLEA (Asia).

ORGANIZING COMMITTEE

Chairman

Prof. (Dr.) Manoj Kumar Sinha
Director, Indian Law Institute, New Delhi

Secretary

Mr. Manohar Thairani
Secretary, MILAT /
President, Lloyd Law College

Chief Co-ordinator

Mr. Shreenibas Chandra Prusty
Registrar, Indian Law Institute,
New Delh

Conveners

Mr. Akshay Mann
Doctoral Scholar,
Indian Law Institute

Ms. Ruchi Sharma
Doctoral Scholar,
Indian Law Institute

Mr. Salman Qasmi
Doctoral Scholar,
Indian Law Institute

Programme Committee (Technical/ Administrative)

Dr. A.K Verma (Convener)
Deputy Registrar,
Indian Law Institute

Ms. Gunjan Gupta
Assistant Librarian (Sr. Scale),
Indian Law Institute

Ms. Jyoti Dargan
Asst. Controller of Examination,
Indian Law Institute

Ms. Neena Bhatia
Assistant Registrar (Academic),
Indian Law Institute

Mr. Ashish Bawa
Accounts Officer,
Indian Law Institute

Mr. Rajesh Sharma
Technical Assistant,
Indian Law Institute

Contact Person

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IMPORTANT DATES

Date of Announcement	September 28, 2022
Last Date to Apply	October 15, 2022
Publication of Selected List of Candidates	October 17, 2022
Last Date of Payment of Fees	October 20, 2022

The RMP will start on 31st October, 2022 (9.30 am)

Link for Registration form:

https://www.ili.ac.in/clea-milat_RMP.htm

ADDRESS FOR COMMUNICATION

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